## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 450/ 2011 CA.No. 802/2014

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th November, 2016, 10.30 A.M

Name of the Company		Kishori Lal Agarwal & Ors.		
		-Versus-		
		Alliance Engineers Pvt. Ltd. & Ors.		
Under Section		397/398		
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
No.	Representative (IN CAPITAL LETTERS)		of	
).	ons. MANTU &	34 MORIA, ADU	PETITIONER	Pallable Milyan
2.	THE GANGULY ADU			17, 11,2016
3,	3. OTUR. PALLAB KUMAK MITKARDU			
4. MR. SAYAN GANGULY, ADU				
# Respondent_				
2. Mrs. Saswali Barah Advocate Rospondents. Topach w bon 17/11/2016				
a. Ms. Saswali Bosig Advocati 2,514.				
3. Mr. Tapan Krunas Box - Africanti.				

The Ld. Lawyer on behalf of the petitioner as well as on behalf of respondents are present.

The respondents have filed a written notes on argument in the case, copy of which has also been served upon the petitioner.

The Ld. Lawyer on behalf of the petitioner submitted that they were not aware with regard to the status of the Company.

The respondents are directed to furnish the information with regard to the present status of the Company.

The petitioners are also directed to produce the present status of the Company from the portal of the Ministry so that the Company petition can be decided as per law.

The Office is also directed to call for status reports as well as the share holding pattern of the Company, namely, Alliance Engineers Pvt. Ltd. & Ors from the ROC, Kolkata.

Perused the records of the case which reflect that there were three CAs, namely, CA No. 342/2011, CA No. 64/2012 and CA No. 586/2013 and all the three CAs. have now become infructuous in view of the Order dated 27th March, 2014 of the Hon'ble High Court, Calcutta and thereafter, application for amendment of the main CP has also been filed by the petitioner which is also allowed vide CA No. 802/2014. Hence the aforesaid CAs. stand disposed of.

Further, on allowing of CA No. 802/2014 vide order dated 03-07-2015 of the then CLB to amend the main CP 450/2011 by addition of two paragraphs viz. paragraph (mm) 1 and paragraph (mm) 2, the CA No. 802/2014 also gets disposed of.

Fix the matter for ROC report on 15-12-2016.

MANORAMA KUMARI MEMBER(J)